- (a) whether there was an accumulation of a large stock of coal from railway siding in New Delhi recently; and
- (b) if so, the reasons therefor and the action taken against the officials responsible?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS/THE HATER AT (SHRI MOHD. SHAFI QURESH1):
(a) Yes, Sir.

(b) This is due to slow removal by the consignees. No Railway staff is responsible for this.

INDUSTRIAL LICENSING POLICY

- ♦160. SHRI K. L. N. PRASAD: Will the Minister of INDIJSTRIAL DEVELOPMENT/
- (a) whether it is a fact that Government have under consideration certain proposals for the removal of procedural and other bottlenecks in the industrial licensing policy to have the way for accelerated growth in industrial production;
- (b) if so, whether Government have any proposal to relax the 90-day limit for the clearance of applications for industrial licences;
- (c) whether Government have recently received a number of collaboration proposals from some parties who are willing to export a majority share of their products; and
- (d) if so, what are the proposals under consideration of Government and what steps are being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT/sileiling family family family (SHRI GHANSHYAM OZA): (a) to (d)

A statement is laid on the Table of the House.

STATEMENT

(a) and (b) With a view to accelerate industrial growth and also to ensure expeditious disposal of industrial licence applications, Government have already announced a number of policy changes and have also taken a number of steps to streamline the licensing procedures. The exemption limit for licensing new industrial undertakings has been raised from Rs. 25 lakhs to Rs. 1 crore, subject to certain conditions. The licensed undertakings can effect substantial expansion upto a further investment limit of Rs. 1 crore, without obtaining an industrial license, subject to certain conditions. Similarly, undertakings are permitted to diversify their production without a licence upto 25% of their licensed capacity (by value), subject to certain conditions. They may also increase their production in the same line of manufacture by 25% over their licensed capacity without an additional licence.

In the last few years, Government have already streamlined the procedure for disposal of industrial licence applications and it is Government's endeavour to continuously review the procedures so as to minimise the time-lag involved at various stages in the examination and consideration of industrial licensing applications. Certain measures for further simplification of procedures for processing licence applications are under consideration. There is no proposal to relax the 90day limit for the clearance of applications for industrial licences. While efforts are made to clear licence applications as early as possible, it sometimes become difficult to dispose of an application for industrial licence within the stipulated period of three months.

(c) and (d) Government have received a few proposals for foreign collaboration where the parties have proposed to export a major portion of the total production. An annexuie giving details of 12 such proposals where the paities have proposed to export 50% or more of the annual production is attached. (See below) These proposals are being examined urgently and it is hoped that the final decision will be taken shortly.

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ANNEXURE

List of collaboration proposals where the parties have proposed to export 50 percent or more of the production and which are under consideration of the Government (as on 18-5-1971)

S.No	. Name of the Indian Party	Item	Nature of colla- boration
1.	M/s. Electronics International Delhi	Polyster capacitors	Financial/Technical
2.	Sh. Dhirendra K. Desai, Coimbatore (proposed Norind Pvt. Ltd.)	Deep sea fishing	Financial
3.	Shri Keshari Nandan Sahaya, C/o Muralo Chemicals & Paints Pvt, Ltd., Bombay.	Paints varnishes, synthetic resins	Financial/Technical
4.	Southern Agricurans Industries Ltd., Madras	Furfural	Technical
5,	Shri W. F. Chadha, Bombay	Inc., Electric adding Machines.	Technical
6.	M/s. India Linoleums Ltd., P.O. Birlapur, W. Bengal	Plastic Linoleum	Technical
7.	M/s, Totaflex Lighting India Pvt. Ltd., New Delhi.	Electrical Lighting equipment.	Financial/Technical
8.	Universal Ferro & Phillipp Brothers (India) Ltd., Bombay,	Ferro Managanese	Financial
9.	The Ballarpur Paper & Sraw Board Mills, Ltd., New Delhi.	Synthetic Rutile Iron Oxide	Technical
10.	Mr. Niranjan Manilal Jhaveri, Bombay.	Mica Capacitors	Financial
11.	The Ballarpur Paper & Sraw Board Mills, Ltd., New Delhi.	Titanium Dioxide Pigment	Technical
12.	Sh. Dhanraj Acharya (proposed Crystal Electronics Ltd.)	Integrated circuite	Financial

ग्रफ्रीकी-एशियाई लघु उद्योग सम्मेलन

* 161. श्री देवदत्त कुमार कीकाभाई पटेल:

डा० भाई महावीर:

क्या ग्रीद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) अफ्रीकी-एशियाई लघु उद्योग सम्मे-लन के अवसर पर किन-किन देशों ने भारत से तकनीकी सहायता की माँग की थी;
- (ख) उन देशों को जो सहायता दी जा रही है उसका ब्यौरा क्या है; और
 - (ग) क्या भारत को भी किसी देश से इस

प्रकार की सहायता की आवश्यकता दिखाई देती है ?

AFRo-AsiAN CONFERENCE ON SMALL SCALE INDUSTRIES

◆161. SHRI DEVDUTT KUMAR: K1KABHAI PATEL: DR. BHAI MAHAVIR:

Will the Minister of INDUSTRIAL DEVE-LOPMENT / be pleased to state:

- (a) the names of the countries who had asked for technical aid from India on the occasion of the Afro-Asian Conference on Small Scale Industries:
 - t [] English translation.